

Central Administrative Tribunal
Principal Bench, New Delhi.

CR-60/96 in
OA-579/94

(6)

New Delhi this the 25th Day of March, 1996.

Hon'ble Sh. A. V. Haridasan, Vice-Chairman (J)
Hon'ble Sh. B. K. Singh, Member (A)

Shri Subash,
S/o Sh. Chura Singh,
R/o Vill. Gurwadi Post,
Ghori Tehsil Palwal,
Distt. Faridabad (Haryana).

Petitioner

(through Sh. V. P. Sharma, advocate)

versus

1. Sh. V. K. Aggarwal,
The General Manager,
Northern Railway Baroda House,
New Delhi.

2. Sh. R. M. Aggarwal,
The Divl. Railway Manager,
Northern Railway Bikaner.

Respondents

ORDER (ORAL)

delivered by Hon'ble Sh. A. V. Haridasan, V. C. (J)

The learned counsel for the petitioner
seeks permission to withdraw this contempt
petition and to file a M. A. under Section 24 of
the C. A. T. (Procedure) Rules, 1987. Permission
as prayed for is granted. The contempt petition
is dismissed as not pressed.

(B. K. Singh)
M (A)

(A. V. Haridasan)
V. C. (J)

/vv/